

ACT NO. XVI OF 1899.

PASSED BY THE GOVERNOR GENERAL OF INDIA IN COUNCIL.

(Received the assent of the Governor General on the 14th July, 1899.)

An Act further to amend the Northern India Canal and Drainage Act, 1873.

VIII of 1873. WHEREAS it is expedient further to amend the Northern India Canal and Drainage Act, 1873; It is hereby enacted as follows:—

1. (1) This Act may be called the Northern India Canal and Drainage (Amendment) Act, 1899; and (2) It shall come into force at once.

Short title and commencement.

VIII of 1873. 2. To section 36 of the Northern India Canal and Drainage Act, 1873, the following paragraph shall be added, namely:—

Addition to section 36, Act VIII, 1873.

“The rules hereinbefore referred to may prescribe and determine what persons or classes of persons are to be deemed to be occupiers for the purposes of this section, and may also determine the several liabilities, in respect of the payment of the occupier’s rate, of tenants and of persons to whom tenants may have sublet their lands, or of proprietors and of persons to whom proprietors may have let the lands held by them in cultivating occupancy.”

VIII of 1873. 3. In section 47 of the said Northern India Canal and Drainage Act, 1873, for the words “or tenants” the words “tenants or sub-tenants” shall be substituted.

Amendment of section 47, Act VIII, 1873.